

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.01.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.8/7/AMR/2022		7 of IBC	Indian Renewable Energy Development Agency Limited Vs. SLS Power Corporation Limited
	IA(IBC)/23/2023	U/s. 60(5) r/w Rule 11 of NCLT Rules	SLS Power Corporation Limited (CD) Vs. Indian Renewable Energy Development Agency Limited (FC)
	IA(IBC)/24/2023		
	IA(IBC)/373/2022		
	IA(IBC)/374/2022		
	IA(IBC)/375/2022		
	IA(IBC)/376/2022		
	IA(IBC)/379/2022		
	IA(IBC)/380/2022		
	IA(IBC)/261/2022		
IA(IBC)/262/2022			

ORDER

Mr.Nakul Sachdeva, Counsel for the FC present. Mr.A.S.Nanjundappa, Counsel for the CD present.

Counter filed. No rejoinder reported. It is also noted that as per the representation of the counsel for the FC costs were not paid. The counsel for the CD is henceforth directed to file a memo with regard to the payment of costs imposed on 08.06.2022 & 02.011.2022 with acknowledgment after serving a copy of the same on the counsel for the FC. For hearing, list the matter on 09.02.2023.

List the other IAs on 09.02.2023.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

RSN